

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

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**LOK SABHA**

UNSTARRED QUESTION NO. 2881

TO BE ANSWERED ON WEDNESDAY, THE 10<sup>TH</sup> JULY, 2019

**Nyaya Mitra Scheme**

**2881. SHRI SUNIL DATTATRAY TATKARE:  
SHRI KULDEEP RAI SHARMA:  
DR. AMOL RAMSING KOLHE:  
DR. HEENA GAVIT:  
SHRIMATI SUPRIYA SULE:  
DR. SUBHASH RAMRAO BHAMRE:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) Whether the Government has initiated Nyaya Mitra Scheme, if so, the details thereof and the aims and objectives thereto;
- (b) the details of the number and particulars of cases disposed off under the said scheme;
- (c) the names of the States in which the programme has been implemented;
- (d) whether Government has taken any step to extend the scheme to other states of the country;
- (e) if so, the details thereof and whether Government has set any timeline for this purpose; and
- (f) whether the scheme has achieved the objective for which it was set up and if so, the details thereof; and
- (g) the other steps taken by the Government to provide free legal advice to the marginalized people?

## **ANSWER**

### **MINISTER OF LAW & JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)**

- (a) Nyaya Mitra programme under “Access to Justice” scheme was launched in April 2017 with an aim to facilitate district judiciary in getting more than 10 year old pending court cases disposed off by providing legal advice and aid to the litigants.
- (b) Nyaya Mitras in various districts have helped in disposal of 236 cases, which include civil cases such as matrimonial cases, accident claim cases and also criminal cases.
- (c) The Nyaya Mitra programme has worked well in the States of Bihar, Uttar Pradesh, Tripura, Rajasthan & West Bengal.
- (d) & (e) The programme has been extended to Maharashtra, Gujarat & Orissa, where the number of cases which are pending for more than 10 years are in large number.
- (f) Nyaya Mitras have been instrumental in getting 236 cases disposed off in various district courts. However, as the disposal of court cases is a continuous process, Nyaya Mitras provide assistance to the judiciary in disposal of these cases.
- (g) Other initiatives taken by the Government to provide free legal advice to the marginalized people include Tele-Law and Pro-Bono Lawyer schemes. In addition, National Legal Service Authority (NALSA) operates schemes for rendering legal aid to the category of people covered under Section 12 of Legal Services Authority Act, 1987.

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